CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



O.A. NO.2643/1996

Monday, this the 23rd December, 1996.

HON BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON BLE SHRI S. P. BISWAS, MEMBER (A)

Dr. Quamruzzaman,
Senior Resident,
Department of Cancer Surgery,
S/O Zainlil Abedin Mastana,
C/O Laxmi Dry Fruits,
611-25, Ist Floor, Fatehpuri,
Delhi-110006.

Applicant

(By Shri K. K. Patel, Advocate)

-Versus-

- 1. Government of India,
 Ministry of Health and Family
 Welfare through
 Secretary, Nirman Bhawan,
 New Delhi.
- The Medical Superintendent, Safdarjung Hospital, New Delhi.

Respondent

...contd.

The application having been heard on 23.12.1996 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J) CHAIRMAN -

Applicant challenges A-1 order by which his ad hoc appointment as Senior Resident in the Department of Cancer Surgery, Safdarjung Hospital, was terminated. According to applicant, his services were terminated on the supposition that the degree/diploma in Clinical Ordinatura conferred on him by the Tashkent Medical Institute was not a recognised degree or its equivalent. Applicant may appeal against A-1 order before first respondent and the said respondent will examine whether termination

was on the ground aforesaid and if so, whether the order of termination was justified, if necessary, after obtaining the opinion of the Indian Medical Council. A decision in the matter will be taken within three months of the date of receipt of the appeal.

- 2. With these directions, we dispose of the application.
- 3. Applicant will produce a copy of this order and the application before first respondent who will acknowledge the same and the acknowledgement will be filed with the Registry and it will form part of the record.

Dated, the 23rd December, 1996.

(S. P. Biswas) Member (A)

(Chettur Sankaran Nair, J.) Chairman

/as/